## GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA UNSTARRED QUESTION NO.3948 TO BE ANSWERED ON THE 9<sup>TH</sup> DECEMBER, 2016

## **DEFENCE LAND**

## 3948. SHRIMATI RAKSHATAI KHADSE:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

(a) whether the Government proposes to relax norms in issuing of No Objection Certificate (NOC) for the land located near defence establishments to mitigate the problems / issues of civilians; and

(b) if so, the details thereof?

## ANSWERMINISTER OF STATE(DR. SUBHASH BHAMRE)IN THE MINISTRY OF DEFENCEरारायमं(डा. सुभाष भामरे)

(a) & (b): With a view to mitigate the problems / issues of civilians, Ministry of Defence has amended its guidelines dated 18.05.2011 relating to issuance of No Objection Certificate for building construction in the vicinity of Defence Establishment on 21.10.2016. As per the revised guidelines, the security restrictions in respect of defence establishments / installations located at 193 stations shall apply up to 10 mtrs only from the outer wall of such establishments / installations. However, in respect of 149 stations located in the State of Jammu & Kashmir, the restrictions shall apply up to 100 mtrs from the outer wall of such defence establishments / installations. However, for other defence establishments, norms fixed earlier, will continue to apply.

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